

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 847**

**TO BE ANSWERED ON THE 14TH DECEMBER, 2022/ AGRAHAYANA 23, 1944
(SAKA)**

CASES REGISTERED UNDER NDPS ACT IN PUNJAB

847 DR. AMEE YAJNIK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Punjab topped the list of crime rate (per lakh population) in cases registered under the Narcotics Drugs and Psychotropic Substances (NDPS) Act last year;

(b) if so, the reasons therefor;

(c) the details of drug traffickers arrested and total drugs recovered by the police, Statewise;

(d) the details of action taken by Government in connection with the seizure of huge quantity of drugs from the ports of Gujarat; and

(e) the details of action taken by Government to stop the consumption and sale of drugs?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c) As per latest data published by National Crime Records Bureau (NCRB) pertaining to the year 2021, the State/UT wise (including the state of Punjab) cases Registered (CR), Crime Rate (CRate) and Persons Arrested (PAR) under the Narcotics Drugs & Psychotropic Substance Act

in the year 2021 is at Annexure-I and the State/UT wise details of total drugs seized under NDPS Act during the year 2021 is at Annexure-II.

(d) Investigation in case of seizure of 2988.21 kg of drugs by Directorate of Revenue Intelligence in the port of Gujarat has been taken up by NIA vide RC-26/2021/NIA/DLI dated 06.10.2021. NIA has filed a charge-sheet against 10 accused in the NIA Special Court on 14.3.2022 and the case is now sub-judice in the court of law.

(e) The Government of India have adopted a two pronged strategy to stop consumption and sale of drugs:-

(i) Drugs supply reduction initiatives.

(ii) Drugs demand reduction initiatives.

(A) Some of the drugs supply reduction initiatives taken by the Government are as detailed below:-

(i) Narco Coordination Centre (NCORD) - The Government has introduced the NCORD mechanism in 2016 to have effective coordination of actions among various Ministries, Departments, Central and States law enforcement agencies dealing with narcotics. The mechanism was restructured in 2019 into a 4 tier structure as detailed under:-

- **Apex Level Committee (headed by Union Home Secretary)**
- **Executive Level Committee (headed by Special Secretary (IS), MHA).**
- **State Level Committee (headed by Chief Secretary of the concerned State).**
- **District Level Committee (Headed by District Magistrate)**

In the current year, the NCORD mechanism has been further strengthened by addition of new members at different levels to make it more effective and comprehensive.

- (ii) A Joint Coordination Committee (JCC) was constituted vide MHA's order dated 19 July, 2019 consisting of Central and State Agencies to monitor investigations in case of large seizure of drugs.**
- (iii) A special Task Force on Dark net and Crypto currency has been constituted to monitor suspicious transactions related to drugs on Darknet.**
- (iv) To prevent smuggling along border areas various border guarding forces like BSF, SSB and Assam Rifles have been empowered under Narcotics Drugs and Psychotropic Substance (NDPS) Act, 1985 to make interdiction of drugs.**

- (v) To mitigate the problem of drug trafficking through maritime route, the Indian Coast Guard (ICG) has been empowered under the Narcotics Drugs and Psychotropic Substances (NDPS) Act for making interdiction of narcotic drugs at sea.
- (vi) Since illicit trafficking of narcotic drugs and its abuse is a trans-national problem, Govt. of India has entered into bilateral agreements with 27 countries, Memorandum of Understanding (MoU) with 15 countries and 02 Agreements on Security Cooperation for preventing illicit trafficking in narcotic drugs, psychotropic substances and precursor chemicals.
- (B) Some of the initiatives taken by the Government for Drugs demand reduction are as follow :-
- (i) National Action Plan for Drug Demand Reduction (NAPDDR) is an umbrella scheme of Ministry of Social Justice & Empowerment (MoSJ&E) under which financial assistance is provided to State Governments/ Union Territory (UT) Administrations for Preventive Education and Awareness Generation, Capacity Building, Skill development, vocational training and livelihood support to ex-drug addicts, Programmes for Drug Demand Reduction by

- States/UTs and Non-Governmental Organizations/ Voluntary Organizations for running and maintenance of Integrated Rehabilitation Centers for Addicts (IRCA), Community based Peer Led Interventions (CPLI) for early Drug Use Prevention among Adolescents, Outreach and Drop In Centers (ODIC) and Addiction treatment facilities (ATFs) in Government Hospitals.**
- (ii) Launching of Nasha Mukh Bharat Abhiyan (NMBA) in 372 most vulnerable districts with a massive community outreach programme, involving more than 8000 youth volunteers.**
- (iii) The Ministry of Social Justice and Empowerment is also running a National Toll Free Helpline 14446 to provide tele-counseling to drug users and refer them to the nearest de-addiction centre.**
- (iv) Narcotics Control Bureau (NCB) has also launched awareness campaigns through various social media platforms by way of Audio Video messages of eminent personalities from the field of Politics, Bureaucracy, Sports, Films, Music etc. and also through Telecom service providers, FM radios, Television Channels, etc.**

**State/UT-wise Cases Registered(CR), Crime Rate(CRate), Persons Arrested(PAR)
under The Narcotic Drugs & Psychotropic Substances Act During 2021**

SL	State/UT	The Narcotics Drugs & Psychotropic Substances Act		
		CR	CRate	PAR
1	Andhra Pradesh	1635	3.1	2493
2	Arunachal Pradesh	264	17.2	432
3	Assam	2291	6.5	4119
4	Bihar	1469	1.2	1467
5	Chhattisgarh	1123	3.8	1676
6	Goa	121	7.8	138
7	Gujarat	461	0.7	946
8	Haryana	2741	9.3	4318
9	Himachal Pradesh	1537	20.8	2384
10	Jharkhand	609	1.6	612
11	Karnataka	5787	8.6	8049
12	Kerala	5695	16.0	6099
13	Madhya Pradesh	4068	4.8	3929
14	Maharashtra	10087	8.1	12718
15	Manipur	354	11.2	391
16	Meghalaya	69	2.1	89
17	Mizoram	122	10.0	163
18	Nagaland	154	7.0	254
19	Odisha	1642	3.6	2625
20	Punjab	9972	32.8	14078
21	Rajasthan	2989	3.8	6124
22	Sikkim	52	7.7	98
23	Tamil Nadu	6852	9.0	9640
24	Telangana	1346	3.6	2507
25	Tripura	357	8.7	817
26	Uttar Pradesh	10432	4.5	12535
27	Uttarakhand	1762	15.4	2400
28	West Bengal	1890	1.9	2845
	TOTAL STATE(S)	75881	5.7	103946
29	A&N Islands	28	7.0	68
30	Chandigarh	89	7.3	100
31	D&N Haveli and Daman & Diu	6	0.5	13
32	Delhi	566	2.7	1115
33	Jammu & Kashmir	1681	12.5	2355
34	Ladakh	5	1.7	5
35	Lakshadweep	3	4.4	33
36	Puducherry	72	4.5	173
	TOTAL UT(S)	2450	6.3	3862
	TOTAL (ALL INDIA)	78331	5.7	107808

Source: Crime in India, NCRB

State/UT wise details of total drugs seized under NDPS Act during the year 2021

State/UT	Opium Based Drugs	Cannabis Based Drugs	Cocaine(In Kg)	Psychotropic Substances	Medicinal Preparations			Other Drugs		
	Kgs.	Kgs.	Kgs.	Kgs.	Kgs.	Nos.	Ltrs.	Kgs.	Nos.	Ltrs.
Andhra Pradesh	0	191712.562	0.005	0	0	58	0	0.007	0	0
Arunachal Pradesh	857.457	2627.046	0	0	0	0	0	44.441	0	0
Assam	2638.83	14426.127	0.361	6	84.686	3236742	496987.615	0.699	1068358	0
Bihar	973.672	27459.993	2149.9	0	4797.904	60769	4825.33	73	0	0
Chhattisgarh	2.2	27874.99	0.979	0	6.8	359714	487.93	0	0	0
Goa	0.009	136.338	0.082	0.096	0	0	0	0.186	0	0
Gujarat	3519.595	16602.477	34.129	998.797	0.163	8622	88.3	151.876	0	4
Haryana	8148.035	12307.425	0	0	52.07	1035257	612.1	806.076	2200	83
Himachal Pradesh	1958.977	1411.248	0	0.108	971.176	3082180	82	113.642	2586405	0
Jharkhand	16158.318	4641.076	0	0	0.34	2320	951.4	0	0	0
Karnataka	45.699	8088.27	1.252	21.025	321.61	14206	6.26	2.107	0	0
Kerala	0.164	4026.664	0	3.613	0.198	825	0	0.254	80	0
Madhya Pradesh	37236.086	26928.525	0	0.1	13.5	44845	6900.6	3909.789	110	0
Maharashtra	232.474	27424.951	12.083	6.062	0.02	189	46.54	310.417	1	0
Meghalaya	32.879	933.338	0	20.67	0	19342	28.86	0	0	0
Mizoram	15.878	26.962	0	172.166	0	35	2.7	0	0	0
Nagaland	15.712	2171.156	0	0.8	0	149557	92.9	0	0	0
Odisha	5.645	169427.09	0	0	0	790	0	3.155	0	0
Punjab	35911.914	2781.429	5.869	0.4	3.916	17772534	4800.729	79.642	141	0
Rajasthan	124018.954	11201.448	0.155	0.042	175.054	13279018	39.3	7439.228	166771	0
Tamil Nadu	21.266	20324.089	0.045	4.156	0	10098	0	5.15	0	0
Telangana	401.588	38573.781	0.218	0.011	0	141	0	385.174	79	28.67
Tripura	3.966	39793.402	0	0	0	212801	24975.56	0	0	0
Uttar Pradesh	2575.744	103028.541	0	2.555	17246.156	3265045	56406.5	3804.399	28	211503
Uttarakhand	139.106	1880.145	0.005	0	0	147672	0	0.203	0	0
West Bengal	1466.476	27851.65	4.626	2.09	1.935	391840	77471.912	87.235	9938	1801.2
A&N Islands	0	29.848	0	32.536	0	0	0	0	0	0
Chandigarh	16.489	154.268	10.35	0	0	18290	18.2	0	0	0
D&N Haveli and Daman & Diu	0	14.57	0	0	0	0	0	0	0	0
Delhi	683.595	9234.942	0.413	0.78	0	42278	0	1.568	0	0
Jammu & Kashmir	19930.958	2066.401	0.018	8.65	0	171954	4069.23	76.387	0	0
Ladakh	400.1	2.978	0	0	0	0	0	0	0	0
Lakshadweep	0	2.159	0	0	0	0	0	0	0	0
Puducherry	0	87.676	0	0	0	0	0	0	0	0

Source : crime in India, NCRB

*Data of Sikkim & Manipur is under revision, hence not included.